



क्षेत्रीय कार्यालय-उ.प्र. प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 2905/NGT-161/OA-877/2022/2023

दिनांक 18/03/2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

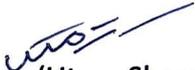
Sub: Report of the Joint Committee in compliance of Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated 16-12-2022 in OA No-877/2022 Paryavarna Mitra Versus State of Uttar Pradesh & Ors.

Respected Sir,

With reference to the above-mentioned subject the Joint Committee inspected the site in compliance of Hon'ble National Green Tribunal, order dated 16-12-2022 in OA No-877/2022 Paryavarna Mitra Versus State of Uttar Pradesh & Ors. Joint Committee's report is hereby submitted for kind perusal and necessary action please.

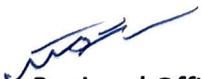
Enclosure: Joint report.

Yours Sincerely


(Utsav Sharma)
Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
3. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
4. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.


Regional Officer

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 877 OF 2022

IN THE MATTER OF:

Paryavaran Mitra

...Applicant

Versus

State of Uttar Pradesh

...Respondent(s)

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FILED BY



UTSAV SHARMA

Regional Officer, UPPCB
Ghaziabad

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 877/2022

In the matter of:

Paryavaran Mitra

...Applicant

Versus

State of Uttar Pradesh

...Respondent(s)

STATUS REPORT ON BEHALF OF THE JOINT COMMITTEE OF DISTRICT ADMINISTRATION, GHAZIABAD, MUNICIPAL CORPORATION, GHAZIABAD, STATE WETLAND AUTHORITY AND UTTAR PRADESH POLLUTION CONTROL BOARD WITH RESPECT TO ORDER DATED 16.12.2022.

IT IS MOST RESPECTFULLY SHOWETH:

1. That, the instant matter was taken up by this Hon'ble Tribunal on basis of an application filed under Section 18 read with Sections 14 and 15 of the National Green Tribunal Act, 2010 by Paryavaran Mitra, a trust registered under the Indian Trust Act, 1982.
2. That in the said application, directions have been sought for removal of illegal encroachments from the area of the pond and its restoration and the applicant has submitted that a pond/talab/johad comprised in Khasra No. 10, 33, 310, 343, 355, 387 घ, 609, 691, 980, 1046, 1047, 1103, 1109 and 1128 with a total area of 11.1350 hectares is situated at Kasba Farid

Nagar, Police Station Bhojpur, Tehsil Modi Nagar, District Ghaziabad, Uttar Pradesh.

3. That in the said application it has been alleged that the above said pond/talab/johad has been illegally encroached upon by construction of houses, animal sheds and other structures for residential and commercial purposes and the illegal encroachments have resulted in the pond being converted into mass sewage carrying toxic waste i.e. garbage, plastic, cardboard, thermocol, human waste, animal dung, acidic water, etc., and the natural form, flora and fauna of the pond has been totally destroyed.
4. That the Hon'ble Tribunal perused the said application on 16.12.2022 and in view of allegations made a Joint Committee comprising of representatives of Commissioner, Municipal Corporation, Ghaziabad, State Wetland Authority, State PCB and District Magistrate, Ghaziabad has been constituted for verifying factual position. Relevant portion of the order passed by the Hon'ble Tribunal on said date is as below:-

"...2. Prima facie, the allegations made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the allegations made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of representatives of Commissioner, Municipal Corporation, Ghaziabad, State Wetland Authority, State PCB and District

Magistrate, Ghaziabad to direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

3. In case the Joint Committee observes any violation of consent conditions/environmental norms, then it shall forward a copy of its report to:-

(i) The concerned Project Proponents to enable them to comply with the recommendations in the report of the Joint Committee or file objections against the observations/recommendations contained in the same and file their response before this Tribunal as desired within one month from the date of receipt of a copy of the report of the Joint Committee by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF; and

(ii) The concerned Statutory Authorities including Commissioner, Municipal Corporation, Ghaziabad, State Wetland Authority, State PCB and District Magistrate, Ghaziabad to enable them to take appropriate remedial action, in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and for protection and improvement of environment, by giving notice to/hearing the project proponent and following due process of law and they shall submit

their action taken reports separately within one month from the date of receipt of a copy of the report of the Joint Committee..."

5. That in capacity of being the nodal department, the State Pollution Control Board has got nomination done from the Office of the District Magistrate, Ghaziabad and sent a letter to Municipal Corporation, Ghaziabad and the Forest Department, Ghaziabad for seeking nominations on 23.12.2022 for carrying out the site visit for factual verification by means of a site visit. Copy of the said letter is annexed as ***Annexure I***.
6. That the Shri Arun Kumar Yadav, Additional Municipal Commissioner, Municipal Corporation, Ghaziabad, the nominated member of Municipal Corporation, Ghaziabad has informed that the Farid Nagar area is outside the geographical jurisdiction of Municipal Corporation, Ghaziabad and concerns *Nagar Panchayat*, Farid Nagar. Accordingly, Executive Officer, Nagar Panchayat, Farid Nagar, Ghaziabad has been inducted into the Joint Committee.
7. That the said area was inspected by the nominated members of the above-mentioned Joint Committee on 21.02.2023. At the time of inspection, Shri Vipin Kumar Singh Sengar, Executive Officer, Nagar Panchayat, Farid Nagar apprised the Committee that the *Khasras* stated in the application are not of one Pond/*Talab/Johad* but of fourteen different water bodies situated in different wards/*mohallas* of the Nagar Panchayat as per

34
revenue records. Details of these as provided by the Executive Officer are

as below:

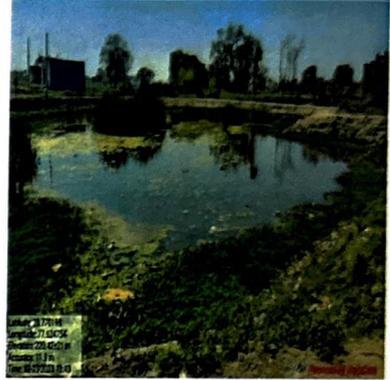
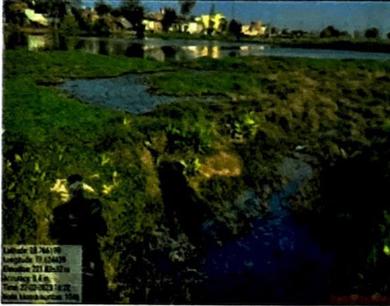
| S.No. | Khasra No. | Ward/Mohalla | Area (in Hectare) |
|-------|------------|---|-------------------|
| 1 | 10 | Ward no 08 Mohalla Teliyan Bhojpur Seema | 0.7970 |
| 2 | 33 | Ward no 08 Mohalla Teliyan Bhojpur Seema | 0.5880 |
| 3 | 310 | Ward no 10 Mohalla Kureshiyan Opposite Pump No 2 (Near Van Vibhaag) | 0.0890 |
| 4 | 343 | Ward no 10 Mohalla Kureshiyan Naya talab (Near Nafeesh's farm) | 2.2950 |
| 5 | 355 | Ward no 10 Mohalla Vyapariyan Nakawali (Near Mosque) | 0.7080 |
| 6 | 387 ँ | Ward no 8 Mohalla Teliyan (Opposite Office) | 0.7650 |
| 7 | 609 | Ward no 03 Mohalla Gautampuri Jatt ki Maddhya Amarala Seema | 0.1520 |
| 8 | 691 | Ward no 5 Mohalla Rajputana Holi (Near Chowk) | 0.2780 |
| 9 | 980 | Ward no 03 Mohalla Gautam puri (Opposite DUDA Flats) | 0.8090 |
| 10 | 1046 | Ward no 3 Mohalla Gautam Puri (Near Soran Sabhasad) | 0.7840 |
| 11 | 1047 | Ward no 3 Mohalla Gautam Puri (Near Soran Sabhasad) | 0.0380 |
| 12 | 1103 | Ward no 11 Mohalla Pust Chowki (Behind Hospital) | 0.3670 |
| 13 | 1128 | Ward no 7 Mohalla Bhojpuriyan Bada talab | 3.0480 |
| 14 | 585 | Ward no 3 Mohalla Gautampuri (Behind Maharaja Agrasain School) | 0.4170 |

Duly signed copy of said information, as provided by Executive Officer, Nagar Panchayat, Farid Nagar is annexed as **Annexure II**. Khasra No. 1109 listed as a water body in the application has not been incorporated in

the above list as same is marked as a drain in revenue records. Also, besides 35 khasra numbers listed in the application perused by the Hon'ble Tribunal, one additional water body at Khasra No. 585 (S.No. 14) has been identified and same has been incorporated in the above list.

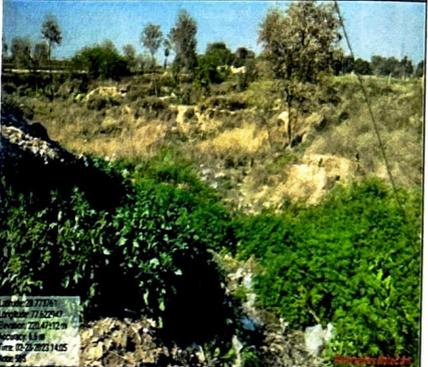
8. That as is evident from the table above and as was observed on site, area for pond/talab/johad as listed in revenue records is not present on site due to encroachments. Thus, it was decided by the Joint Committee that total survey report of these areas shall be required for preparing the restoration plan and presenting the clear picture before the Hon'ble Tribunal with regards to encroachments. In view of above, the Regional Officer, U.P. Pollution Control Board has issued a letter to Sub-Divisional Magistrate, Tehsil Modi Nagar, Ghaziabad, Executive Officer, Nagar Panchayat, Farid Nagar, Ghaziabad and concerned Chakbandi Officer on 22.02.2023 to carry out survey of the area for purpose of identification of actual encroachment on water bodies in above mentioned Khasras. Copy of said letter is annexed as **Annexure III**.
9. That in pursuance of the above-mentioned letter of the Regional Officer, UPPCB, Sub-Divisional Magistrate, Tehsil Modi Nagar, Ghaziabad vide letter no. 2359/ST-SDM/2022-23 dated 25.02.2023 has constituted a joint committee of officers from Tehsil, Chakbandi and Nagar Panchayat, Farid Nagar. Copy of said letter is annexed as **Annexure IV**.

10. That the Regional Laboratory, Uttar Pradesh Pollution Control Board, Ghaziabad has collected samples from 10 of these water bodies and their results have been tabulated in the table below. The characteristics of water in the said pond/talab/johad are purely of domestic waste water and may be attributed to influent from local area. Sample from remaining four listed *khasras* could not be taken as they were completely dry at the time of inspection.

| S.N | Date | Sampling point | Khasra no | Area Hecteyer | pH | Colour | odour | Bod (mg/L) | Cod (mg/L) | Tss (mg/L) | Tc (MPN)/100ml | Fc(MPN)/100ml | photo |
|-----|----------|--|-----------|---------------|------|--------|-------|------------|------------|------------|--------------------|--------------------|--|
| 1 | 22.02.23 | Ward no 11 Mohalla Pust Chowki Hospital ke piche Saundarya karan | 1103 | 0.3670 | 8.05 | Turbid | Faint | 24.00 | 89.2 | 16 | 15*10 ⁴ | 12*10 ⁴ |  |
| 2 | 22.02.23 | Ward no 3 Mohalla Gautam Puri Soran Sabhasad ke pass | 1047 | 0.0380 | 7.77 | Turbid | Faint | 16.35 | 93.6 | 133 | 25*10 ⁴ | 11*10 ⁴ |  |
| 3 | 22.02.23 | Ward no 3 Mohalla Gautam Puri Soran Sabhasad ke pass | 1046 | 0.7840 | 7.76 | Paile | Faint | 28.35 | 91.2 | 18 | 40*10 ⁴ | 27*10 ⁴ |  |

| | | | | | | | | | | | | | |
|---|----------|--|------|--------|------|--------|---------------|-------|-------|----|--------------------|--------------------|--|
| 4 | 22.02.23 | Ward no 5 Mohalla Rajputana Holi chowk ke pass | 691 | 0.2780 | 7.16 | Turbid | Faint | 29.7 | 65.6 | 18 | 21*10 ⁴ | 13*10 ⁴ |  |
| 5 | 22.02.23 | Ward no 7 Mohalla Bhojpuriyan Bada talab | 1128 | 3.0480 | 7.25 | Paile | Faint | 83.25 | 96.4 | 66 | 22*10 ⁴ | 17*10 ⁴ |  |
| 6 | 22.02.23 | Ward no 10 Mohalla Kureshiyan Naya talab Nafeesh ke Khet ke pass | 343 | 2.2950 | 7.81 | Turbid | Faint | 27.3 | 47.2 | 50 | 17*10 ³ | 11*10 ³ |  |
| 7 | 22.02.23 | Ward no 10 Mohalla Kureshiyan Pump no 2 Ke samane van vibhag ke pass | 310 | 0.0890 | 7.73 | Pail | Odour Less | 20.25 | 132.4 | 25 | 26*10 ⁴ | 22*10 ⁴ |  |

| | | | | | | | | | | | | | |
|----|----------|---|-------|--------|------|--------|-------|------|-------|-----|--------------------|--------------------|--|
| 8 | 22.02.23 | Ward no 10 Mohalla Vyapariyan Nakawali Masjid ke pass | 355 | 0.7080 | 7.44 | Pail | Faint | 38.0 | 166.8 | 30 | 31*10 ⁴ | 21*10 ⁴ |  A photograph showing a narrow, shallow stream or canal flowing through a wooded area. The water is clear. A small white tag with text is visible in the bottom left corner of the image. |
| 9 | 22.02.23 | Ward no Mohalla Teliyan Office ke samane | 387gh | 0.7650 | 7.24 | Turbid | Faint | 42.0 | 128.8 | 133 | 24*10 ⁴ | 17*10 ⁴ |  A photograph of a person wearing a dark cap and white gloves, holding a white container to collect a water sample from a stream. The water appears slightly turbid. A small white tag with text is visible in the bottom left corner of the image. |
| 10 | 23.02.23 | Ward no 03 Mohalla Gautampuri Jatt ki Madya Amarala Seema | 609 | 0.1520 | 8032 | Turbid | Faint | 20 | 198.8 | 57 | 14*10 ⁴ | 11*10 ⁴ |  A photograph of a wide, shallow pond or reservoir with very turbid, greenish water. The surrounding area is vegetated. A small white tag with text is visible in the bottom left corner of the image. |

| S.No | Date | Sampling point | Khasra no | Area in Hectare | Remark | Site Photograph |
|------|----------|---|-----------|-----------------|--------|---|
| 11 | 22.02.23 | Ward no 03 Mohalla Gautam puri Dunda Flat ke samne | 980 | 0.8090 | Dry |  |
| 12 | 23.02.23 | Ward no 3 Mohalla Gautampuri Maharaja Agrasain School ke peechhe | 585 | 0.4170 | Dry |  |
| 13 | 23.02.23 | Ward no 08 Mohalla Teliyan Bhojpur Seema | 33 | 0.5880 | Dry |  |
| 14 | 23.02.23 | Ward no 08 Mohalla Teliyan Bhojpur Seema | 10 | 0.7970 | Dry |  |

11. That the Sub-Divisional Magistrate, Modi Nagar, Ghaziabad vide her letter dated 02.03.2023 has furnished survey report of three water bodies found encroachment free, copy of same is annexed as **Annexure V**.

12. That the Executive Officer, Nagar Panchayat, Farid Nagar, Ghaziabad vide his letter no. 412/NPP/2022-23 dated 02.03.2023 has also informed that the Joint team constituted for the purpose of survey has presently carried out survey of water bodies at Khasra No.310, Khasra No.609 and Khasra No. 980 only and all three of them have been found to be free from any encroachment. The Executive Officer has further submitted that as there is old population near remaining water bodies and has sought time of three months for completing the survey. Copy of the letter sent by the Executive Officer is annexed as **Annexure VI.**

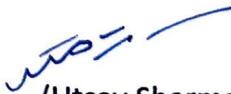
Thus, the Committee shall submit its final report along with plans as soon as the survey report is made available to the Committee and requests Hon'ble Tribunal to consider the request of the Executive Officer, Farid Nagar for granting further time of three months.

The interim report in the said matter may kindly be taken on record.


(Vikas Sintoria)
Range Officer,
Ghaziabad Forest Range


(Navneet Pandey)
AEE, UPPCB
Ghaziabad


(Vipin Kumar Singh Sengar)
Executive Officer
Nagar Panchayat
Farid Nagar, Ghaziabad


(Utsav Sharma)
Regional Officer, UPPCB,
Ghaziabad


(Arun Kumar Yadav)
Addl. Municipal Commissioner,
Municipal Corporation, Ghaziabad


(Bipin Kumar)
Addl. District Magistrate (City)
Ghaziabad



संदर्भ संख्या :/एन०जी०टी०-161/ओ०ए०नं-887/2022

दिनांक *23/12/2022*

सेवा में,

1. नगर आयुक्त, नगर निगम, गाजियाबाद।
2. प्रभागीय निदेशक/सदस्य संयोजक जिला वेटलेण्ड समिति, सामाजिक वानिकी प्रभाग, गाजियाबाद।

विषय: मा० एन०जी०टी० नई दिल्ली में योजित OA No-887/2022 Paryavarna Mitra Versus State of Uttar Pradesh 8 Ors. में पारित आदेश दिनांक 16.12.2022 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० एन०जी०टी० नई दिल्ली में योजित OA No-887/2022 Paryavarna Mitra Versus State of Uttar Pradesh 8 Ors. में पारित आदेश दिनांक 16.12.2022 को आदेश पारित किए गये हैं, जिसका मुख्य अंश निम्नवत है:-

"1. Paryavaran Mitra, a trust registered under the Indian Trust Act, 1982, has filed the present application under section 18 read with sections 14 and 15 of the National Green Tribunal Act, 2010 seeking directions for removal of illegal encroachments from the area of the pond and its restoration and the applicant has submitted that a pond/talab/johad comprised in Khasra No. 10, 33, 310, 343, 355, 387 घ, 609, 691, 980, 1046, 1047, 1103, 1109 and 1128 with a total area of 11.1350 hectares is situated at Kasba Farid Nagar, Police Station Bhojpur, Tehsil Modi Nagar, District Ghaziabad, Uttar Pradesh. The above said pond/talab/johad has been illegally encroached upon by construction of houses, animal sheds and other structures for residential and commercial purposes. The illegal encroachments have resulted in the pond being converted into mass sewage carrying toxic waste i.e. garbage, plastic, cardboard, pharmocol, human waste, animal dung, acidic water, etc., and the natural form, flora and fauna of the pond has been totally destroyed. The applicant made complaints to the concerned authorities for removal of the encroachments as mentioned in the application but no proper action has been taken on the same.

2. Prima facie, the allegations made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the allegations made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of representatives of Commissioner, Municipal Corporation, Ghaziabad, State Wetland Authority, State PCB and District Magistrate, Ghaziabad to direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance....."

उपरोक्त के कम में आपसे सादर अनुरोध है कि मा० एन०जी०टी० द्वारा पारित आदेशों के अनुपालन में संयुक्त निरीक्षण हेतु प्रतिनिधि नामित करने का कष्ट करें, जिससे संयुक्त निरीक्षण कर आख्या मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष निर्धारित समयावधि में प्रस्तुत की जा सकें।
 संलग्नक:उपरोक्तानुसार।

भवदीय
Pace
 क्षेत्रीय अधिकारी

प्रतिलिपि:निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

Pace
 क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-18, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160708
 मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

कार्यालय नगर पंचायत-फरीदनगर, जनपद-गाजियाबाद।

| क्र० सं० | वार्ड/मौहल्ले का नाम जहाँ पर तालाब स्थिति है। | तालाब से सम्बन्धित खसरा सं० | क्षेत्रफल हेक्टेयर में |
|----------|---|-----------------------------|------------------------|
| 1 | 2 | 3 | 4 |
| 1 | वार्ड नं० 8 मौ० तेलियान (पश्चिम) | 10 | 0.7970 |
| 2 | वार्ड नं० 8 मौ० तेलियान (पश्चिम) | 33 | 0.5880 |
| 3 | वार्ड नं० 10 मौ० कुरैशियान | 310 | 0.0890 |
| 4 | वार्ड नं० 10 मौ० कुरैशियान | 343 | 2.2950 |
| 5 | वार्ड नं० 10 मौ० कुरैशियान | 355 | 0.7080 |
| 6 | वार्ड नं० 08 तेलियान (पश्चिम) | 387घ | 0.7650 |
| 7 | वार्ड नं० 03 गौतमपुरी | 585 | 0.4170 |
| 8 | वार्ड नं० 03 मौ० गौतमपुरी | 609 | 0.1520 |
| 9 | वार्ड नं० 11 मौ० पुस्त चौकी | 691 | 0.2780 |
| 10 | वार्ड नं० 03 मौ० गौतमपुरी | 980 | 0.8090 |
| 11 | वार्ड नं० 03 मौ० गौतमपुरी | 1046 | 0.7840 |
| 12 | वार्ड नं० 03 मौ० गौतमपुरी | 1047 | 0.0380 |
| 13 | वार्ड नं० 05 मौ० राजपूतान | 1103 | 0.3670 |
| 14 | वार्ड नं० 07 मौ० भोजपुरियान | 1128 | 3.0480 |


 अधिशासी अधिकारी,
 नगर पंचायत, फरीदनगर,
 जनपद-गाजियाबाद।



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Annexure-III

क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppecb.com, e-mail: roghaziabad@uppecb.in

संदर्भ संख्या : 2102/2023/एन०जी०टी०-161/ओ०ए०नं-887/2023

दिनांक 21/02/2023

रोवा में,

1. उपजिलाधिकारी, गोदीनगर, गाजियाबाद।
2. अधिशासी अधिकारी, नगर पंचायत, फरीदनगर, गाजियाबाद।
3. सहायक चकबन्दी अधिकारी, गोदीनगर, गाजियाबाद।

विषय: मा० एन०जी०टी० नई दिल्ली में योजित OA No-887/2022 Paryavarna Mitra Versus State of Uttar Pradesh 8 Ors. में पारित आदेश दिनांक 16.12.2022 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० एन०जी०टी० नई दिल्ली में योजित OA No-887/2022 Paryavarna Mitra Versus State of Uttar Pradesh 8 Ors. में पारित आदेश दिनांक 16.12.2022 को आदेश पारित किए गये हैं, जिसका मुख्य अंश निम्नवत है:-

"1. Paryavaran Mitra, a trust registered under the Indian Trust Act, 1982, has filed the present application under section 18 read with sections 14 and 15 of the National Green Tribunal Act, 2010 seeking directions for removal of illegal encroachments from the area of the pond and its restoration and the applicant has submitted that a pond/talab/johad comprised in Khasra No. 10, 33, 310, 343, 355, 387 घ, 609, 691, 980, 1046, 1047, 1103, 1109 and 1128 with a total area of 11.1350 hectares is situated at Kasba Farid Nagar, Police Station Bhojpur, Tehsil Modi Nagar, District Ghaziabad, Uttar Pradesh. The above said pond/talab/johad has been illegally encroached upon by construction of houses, animal sheds and other structures for residential and commercial purposes. The illegal encroachments have resulted in the pond being converted into mass sewage carrying toxic waste i.e. garbage, plastic, cardboard, pharmacol, human waste, animal dung, acidic water, etc., and the natural form, flora and fauna of the pond has been totally destroyed. The applicant made complaints to the concerned authorities for removal of the encroachments as mentioned in the application but no proper action has been taken on the same.

उपरोक्त आदेश के क्रम में अपर जिलाधिकारी (नगर), गाजियाबाद की अध्यक्षता में बैठक तथ स्थल निरीक्षण दिनांक 21.02.2023 को दिये गये निर्देशों के अनुपालन में नगर पंचायत फरीदनगर सीमान्तर्गत खसरा नं- 10, 33, 310, 343, 355, 387 घ, 609, 691, 980, 1046, 1047, 1103, 1109 and 1128 पर स्थित तालाबों की पैमाईश किये जाने के निर्देश दिये गये हैं।

अतः आपसे अनुरोध है कि नगर पंचायत फरीदनगर सीमान्तर्गत खसरा नं- 10, 33, 310, 343, 355, 387 घ, 609, 691, 980, 1046, 1047, 1103, 1109 and 1128 पर स्थित तालाबों की पैमाईश कराते हुए आख्या अपर जिलाधिकारी (नगर), गाजियाबाद एवं इस कार्यालय को प्रेषित करने का कष्ट करें, जिससे आख्या ससमय मा० अधिकरण में प्रेषित की जा सकें।

संलग्नक: उपरोक्तानुसार।

भवदीय

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. अपर जिलाधिकारी (नगर), गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

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कार्यालय

उप जिलाधिकारी

पत्रांक 2359/एस0टी0-एस0डी0एम0/2022-23

मोदीनगर

दिनांक 25 फरवरी, 2023

1. नायब तहसीलदार मोदीनगर
2. सहायक चकबंदी अधिकारी मोदीनगर।
3. अधिशासी अधिकारी नगर पंचायत फरीदनगर।

विषय:—मा0 एन0जी0टी0 नई दिल्ली में योजित OA NO.887/2022 Paryavaran Mitra Versus State of Uttar Pradesh & Ors. में गार्जि आदेश दिनांक 16.12.2022 के अनुपालन के संबंध में।

कृपया उपर्युक्त विषयक क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड गाजियाबाद के पत्र संख्या-2784/एन0जी0टी0-161/ओ0ए0नं0-887/2023 दिनांक 22.02.2023 का सन्दर्भ ग्रहण करें, जिसके अन्तर्गत नगर पंचायत फरीदनगर सीमान्तगत खसरा संख्या-10,33,310,343,355,387,609,691,980,1046,1047,1103,1109 एवं 1128 पर स्थित सान्नाओं की पैमाईश कराते हुए आख्या उपलब्ध कराने हेतु अनुरोध किया गया है।

अतः उपरोक्त के दृष्टिगत आपको एक टीम के रूप में गठित करते हुए निर्देशित किया जाता है कि आप उक्त सभी खसरा संख्या की पैमाईश कराते हुए कृत कार्यवाही में अधोहस्ताक्षरी को अवगत कराना सुनिश्चित करें।

सहस्रगुण्ड - ग्रामोपारी।

उप जिलाधिकारी
मोदीनगर।

प्रतिलिपि—

क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड गाजियाबाद के पत्र संख्या-2784/एन0जी0टी0-161/ओ0ए0नं0-887/2023 दिनांक 22.02.2023 के क्रम में सूचनार्थ।

उप जिलाधिकारी
मोदीनगर।

कार्यालय

उप जिलाधिकारी

मोदीनगर।

पत्रांक : 2191 / एस0टी0-एस0डी0एम0 / 2023

दिनांक: 2 मार्च, 2023

अपर जिलाधिकारी (नगर),
गाजियाबाद।

विषय:- मा0 एन0जी0टी0 नई दिल्ली में योजित OA no.887/2022 Paryavarna Mitra Versus State of Uttar Pradesh 8 Ors. में पारित आदेश दिनांक 16.12.2022 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया क्षेत्रीय अधिकारी, कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद, क्षेत्रीय कार्यालय आई0ए0एस0-2, सेक्टर-16 वसुन्धरा, गाजियाबाद के पत्र संख्या 2784/एन.जी.टी.-161/ओ.ए.नं.-887/2023 दिनांक 27.02.2023 जो आपको सम्बोधित है, का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत मा0 एन0जी0टी0 नई दिल्ली में योजित OA no.887/2022 Paryavarna Mitra Versus State of Uttar Pradesh 8 Ors. में पारित आदेश दिनांक 16.12.2022 के अनुक्रम में नगर पंचायत फरीदनगर सीमान्तगत खसरा संख्या 10, 33, 310, 343, 355, 387घ, 609, 691, 980, 1046, 1047, 1103, 1109 एवं 1128 पर स्थित तालाबों की पैमाईश कर आख्या उपलब्ध कराये जाने हेतु निर्देशित किया गया है।

उक्त के सम्बन्ध में अधोहस्ताक्षरी द्वारा नायब तहसीलदार मोदीनगर, सहायक सबबंदी अधिकारी, मोदीनगर व अधिशासी अधिकारी नगर पंचायत फरीदनगर को निर्देश दिये गये। गठित संयुक्त टीम द्वारा अपनी आख्यानुसार अवगत कराया गया कि नगर पंचायत फरीदनगर तहसील मोदीनगर की सीमा के अन्दर स्थित तीन तालाबों की स्थलीय पैमाईश की गई जोकि खसरा संख्या 310 रकबा 0.0890 है0, खसरा संख्या 609 रकबा 0.1520 है0, खसरा संख्या 980 रकबा 0.8090 है0 अतिक्रमण मुक्त पाये गये हैं, (संलग्नक-1)।

इसके अतिरिक्त यह भी उल्लेखनीय है कि शेष खसरा संख्या 10, 33, 343, 355, 387घ, 691, 1046, 1047, 1103, 1109 व 1128 के आस-पास आबूदी है, जिसमें नियमानुसार पैमाईश करने के उपरान्त विधिक कार्यवाही कर आख्या शीघ्र प्रेषित की जायेगी।

अतः उपरोक्तानुसार आख्या संस्तुति सहित सादर प्रेषित है।
संलग्नक-यथोक्त।


उप जिलाधिकारी
मोदीनगर।

प्रतिलिपि :-

1. क्षेत्रीय अधिकारी, कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद, क्षेत्रीय कार्यालय आई0ए0एस0-2, सेक्टर-16 वसुन्धरा, गाजियाबाद के पत्र संख्या 2784/एन.जी.टी.-161/ओ.ए.नं.-887/2023 दिनांक 27.02.2023 के क्रम में सूचनार्थ।

उप जिलाधिकारी
मोदीनगर।

महोदया,
 कु. आपके कार्यालय के प्र सं. 2359/प्र. टी -
 प्र. डी. प्र. /2022-23 दिनांक 25/04/23 का संदर्भ श्रेया
 करने का कष्ट करें।

अप्र के प्र सं संख्या 0001 है कि संख्या
 टी. वारा नगर पंचायत फरीदनगर तह. मौदीनगर की
 सीमा के अंदर स्थित तीन तालाब की स्थलीय पैमडडा
 की गई जो कि खसरा सं. 310 खंबा 0.0890 है,
 खसरा सं. 609 खंबा 0.1520 है, खसरा सं. 980 खंबा 0.8090 है
 अतिक्रमण मुक्त पाए गए। (संलग्नक - संशुद्ध टी. प्र की रिपोर्ट)

जिस खसरा सं. 10, 33, 343, 355, 389, 691, 1046,
 1049, 1103, 1109 व 1128 के आय - पास आबादी है जिसमें

निम्नानुसार पैमडडा करने के उपरान्त विधिक कार्यवाही

9NT(m)
 10/3/23 का आयदा अधिस की जाएगी।

आरक्षक शिष्ट कार्यवाही हेतु, प्रेषित।

Kingh
 आधिकारी अधिस.
 नगर पंचायत, फरीदनगर।

[Signature]
 नायब तहसीलदार
 फरीदनगर

महोदय,

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संलग्न पत्रांक 2359/स्वच्छी० - स्वच्छी० खम०/2022-23

दिनांक 23 फरवरी 2023 का संदर्भ ग्रहण करने का कठोर करै।
जिसमें राजस्व, गच्छन्दी तथा आर्षिशासी आधिकारी नगर
पंचायत फरीदनगर तहसील मौदीनगर जनपद गाजियाबाद
की संयुक्त टीम द्वारा फरीदनगर में स्थित तालाबों की
पैमाईश करने के लिए निर्देशित किया गया।

उक्त के क्रम में सादर अवगत कराना है कि
नगर पंचायत फरीदनगर तहसील मौदीनगर जनपद
गाजियाबाद की सीमा के अन्दर स्थित तीन तालाबों
(खसरा सं०: $\frac{310}{00890}$, $\frac{609}{01520}$, $\frac{980}{008070}$) की स्थल पर
पैमाईश की गई। उक्त खसरा नम्बरान वर्तमान में
आतिक्रमण मुक्त पाये गये। व शेष खसरा सं०
10, 33, 343, 355, 387, 691, 1046, 1047,
1103, 1109 व 1128 की पैमाईश आगामी दिवसों
में टीम द्वारा की जायेगी।

आरम्भ सेवा में सादर प्रेषित है।

निर्देशक
नगर पंचायत फरीदनगर
28/02/2023

M. J. Singh
28/02/2023
(संयुक्त)

28/02/2023
(संयुक्त)

अधिकासी अधिकारी
नगर पंचायत फरीदनगर
(गाजियाबाद)

गायब तहसीलदार
मौदीनगर
नगर पंचायत फरीदनगर
नवादीनगर

कार्यालय नगर पंचायत-फरीदनगर, (गाजियाबाद)

पत्रांक : 412/न0प0प0/2022-23

दिनांक- 02-03-2023

सेवा में,

क्षेत्रीय कार्यालय,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
गाजियाबाद।

विषय :- मा0 एन0जी0टी0 नई दिल्ली में योजित OA No-887/2022 Paryavarna Mitra Versus State of
Uttar Pradesh 8 Ors. में पारित आदेश दिनांक 18.12.2022 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक आपके कार्यालय संदर्भ संख्या-2784/ एन0जी0टी0-161/ ओ0ए0नं0-887/2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा अपर जिलाधिकारी (नगर), गाजियाबाद की अध्यक्षता में बैठक तथ स्थल निरीक्षण दिनांक 21.02.2023 को दिये गये निर्देशों के अनुपालन में नगर पंचायत फरीदनगर सीमान्तर्गत खसरा नं0-10, 33, 310, 343, 355, 387घ, 609, 691, 980, 1046, 1047, 1103, 1109 एवं 1128 पर स्थित तालाबों की पैमाईश किये जाने के निर्देश दिये गये हैं।

अतः उपरोक्त के संबंध में सादर अवगत कराना है कि नगर पंचायत फरीदनगर की सीमान्तर्गत उक्त खसरा नं0-10, 33, 310, 343, 355, 387घ, 609, 691, 980, 1046, 1047, 1103, 1109 एवं 1128 पर स्थित 14 तालाबों में पैमाईश कराये जाने हेतु उपजिलाधिकारी महोदया, तहसील-मोदीनगर द्वारा कार्यालय पत्रांक-2359/एस0टी0-एस0डी0एम/2022-23 दिनांक: 25-02-2023 द्वारा तहसील, चकबंदी व नगर पंचायत की संयुक्त टीम जिसमें नायब तहसीलदार, मोदीनगर, सहायक चकबंदी अधिकारी, मोदीनगर व अधिशासी अधिकारी, नगर पंचायत फरीदनगर है, गठित की गई है। गठित टीम द्वारा खसरा संख्या-310, 609, 980 की स्थल पर पैमाईश की गई। उक्त खसरा नम्बर वर्तमान में अतिक्रमण मुक्त पाये गये। जिसकी रिपोर्ट उपजिलाधिकारी महोदय, तहसील-मोदीनगर को उपलब्ध करा दी गयी है। इसके अतिरिक्त उपरोक्त अवशेष तालाबों खसरां नं0- 10, 33, 343, 355, 387घ, 691, 1046, 1047, 1103, 1109 व 1128 के आस-पास आबादी है, जिनकी पैमाईश उक्त गठित टीम द्वारा संयुक्त रूप से किये जाने की कार्यवाही लगभग 03 माह में पूर्ण करा दी जायेगी।

Singh.
अधिशासी अधिकारी,
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